

**DIVISION BENCH**

**ITEM NO. 162**

**NATIONAL COMPANY LAW TRIBUNAL  
ALLAHABAD BENCH  
PRAYAGRAJ**

**Appeal No. 34/ALD/2021**

**CORAM:**

- 1. SHRI HARNAM SINGH THAKUR,  
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI SUBRATA KUMAR DASH,  
HON'BLE MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 27<sup>th</sup> September,  
2022, 2:30 pm**

<b>NAME OF THE COMPANY</b>	<b>SEEMA KHORANA PATRA V/S DOON VALLEY COLONISERS AND BUILDERS PVT LTD &amp; ORS</b>
<b>UNDER SECTION</b>	<b>59 OF COMPANIES ACT 2013</b>

**COUNSEL APPEARED THROUGH VIDEO CONFERENCING:**

Sh. Raghav Dwivedi, Adv.

: *For the appellant*

Sh. Vipin Kumar Kushwaha alongwith Sh. Vikash Kumar Adv.

: *For the respondent no. 2*

None

: *For the respondent no. 3*

**ORDER**

In compliance of the last order dated 11.07.2022, affidavit of respondent no. 2 has been filed in Diary No. 0902110004282021, which is taken on record.

Let the matter be listed on 11<sup>th</sup> October, 2022 higher on the board.

*—Sd—*

**(Subrata Kumar Dash)  
Member (Technical)**

*—Sd—*

**(Harnam Singh Thakur)  
Member (Judicial)**

**27<sup>th</sup> August, 2022**

*Priya Agarwal  
(Stenographer)*